

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.259/95.

Dt. of Decision : 15-06-98.

1. All India SC & ST Railway
Employees Association rep. by
its Divisional Secretary
S.Rajan Babu,

2. Koteswara Rao

.. Applicants.

Vs

1. The Union of India rep. by its
Secretary, Min. of Railways,
Rail Bhavan, New Delhi.

2. The General Manager, SC Rly,
Rail Nilayam, Sec'bad.

3. The Divisional Rly. Manager,
SC Rly, Vijayawada.

4. The Sr.Divl. Personnel Officer,
Personnel Branch, SC Rly,
Vijayawada.

.. Respondents.

Counsel for the applicant : Mr.G.V.Subba Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, ADd1.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Jai

ORDER

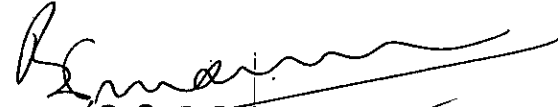
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))


Heard ^Mr.G.V.Subba Rao, learned counsel for the applicants and ^Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. This CA is filed for ^{the} following reliefs:-
In the circumstances it is prayed that this Hon'ble Tribunal may be pleased to grant appropriate relief declaring action of the respondent in proceedings No.B/P.608/I/I/CS/Vol.III, dated 22-8-94 issued by the DRM, Vijayawada, (R-3) as arbitrary, illegal, unconstitutional and violative of Article 15(4) and 16(4) and the respondents proceeding with the selection in pursuance of the above proceedings and quash the same and grant such other relief order or direction as this Hon'ble Tribunal may deems fit and proper in the circumstances of the case.

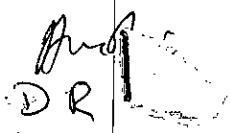
3. The OA was heard for some time. A reply has been filed in this OA. Though the learned counsel for the respondents argued this case, the learned counsel for the applicant submits that he is withdrawing this OA. We feel that the submission has to be accepted. If the OA is dismissed as withdrawn the question of going into the merits of this case does not arise.

4. In view of the above, the CA is dismissed as withdrawn.
No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
15/6/98


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 15th June, 1998.
(Dictated in the Open Court)


DR

.3.

Copy to:

1. The Secretary, Rail Bhavan, New Delhi.
2. The General Manager, South Central Railway, Railnilayam, Secunderabad.
3. The Divisional Railway Manager, South Central Railway, Vijayawada.
4. The Sr. Divisional Personnel Officer, Personnel Branch, South Central Railway, Vijayawada.
5. One copy to Mr. G.V. Subba Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

9/7/98

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 15/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 259/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

किन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH
29 JUN 1998
हैदराबाद न्यायपीठ
HYDERABAD BENCH